

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.17/81
DATED 15.11.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

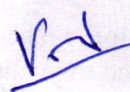
The Meeting No. 17/81 dated 15.11.2016 of Norms Committee-II for the year 2016-17 held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, DO	DIPP
2.	Shri K.S. Sodhi, AD(ME)	MSME
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 17/81 dated 15.11.2016 are confirmed by the members.


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

1	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 27.12.2016
	Decision : NC observed that DHI deficiency letter has been sent to company on 28.06.2016. NC decided to wait for the reply of the company and defer the case.			
	The case stands deferred to 27.12.2016			

2	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 27.12.2016.			

3	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to C&PC for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 27.12.2016.			

4	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 27.12.2016
	Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 27.12.2016.			

5	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 27.12.2016
	Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			

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Udyog Bhawan, New Delhi

The case stands deferred to 27.12.2016.

Case No.: 84/24/81-ALC2/2013	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date: 0710101901 04.02.2014	Defer Date: 27.12.2016
6 Decision : The case has been referred to MNRE for comments. MNRE reminded vide D.O. letter dated 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.: 85/24/81-ALC2/2013	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date: 0710102050 07.02.2014	Defer Date: 27.12.2016
7 Decision : The case has been referred to MNRE for comments. MNRE reminded vide D.O. letter dated 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.: 43/14/81-ALC2/2016	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date: 3210072953 07.02.2014	Defer Date: 27.12.2016
8 Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.: 14/3/81-ALC2/2014	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date: 0410156295 17.03.2014	Defer Date: 27.12.2016
9 Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 27.12.2016.			

10	Case No.: 16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
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HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Rejected
HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date: 27.12.2016

11 **Decision** :NC observed that hard copy of the application for the above AA not received from the RA inspite of repeated reminder. NC presumed that no ratification in required in the above case hence decided to **Reject** the case.

RA may take suitable consequential action accordingly.

Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 27.12.2016
12	Decision :NC observed that comments offered by the DeitY needs to be relooked. NC decided to request DeitY to re-examine the case.		
	The case stands deferred to 27.12.2016.		

Case No.:45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 27.12.2016
13	Decision : NC observed that DHI deficiency letter has been sent to company on 28.06.2016. NC decided to send a reminder to company and defer the case.		
The case stands deferred to 27.12.2016.			

Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 27.12.2016
14	Decision : NC observed that reply of the firm has been referred to MSME comments.NC decided to await their comments and defer the case.		
The case stands deferred to 27.12.2016.			

Case No.:68/14/81-ALC2/2016	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00319/AM17/	RLA File :56/24/040/00021/AM15/	Lic.No/Date:5610004516 12.01.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/15 dated 15/11/2016 as under : Word "Relevant" may be prefixed & word "strips" with the suffixed with the description of import item and its quantity may be allowed as applied for i.e. 63 MT as 1.05 Kgs./ Kg. content in the export product after taking clue from SION C-1887. RA may suitable consequential action accordingly.			

Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA referred to DOT for comments. NC decided to await comments of the firm and defer the case. The case stands deferred to 27.12.2016.			

Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date: 27.12.2016
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to await comments of the firm and defer the case. The case stands deferred to 27.12.2016.			

Case No.:2/8/81-ALC2/2016	Party Name:ABB INDIA LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA referred to DeitY for comments. NC decided to await comments of the firm and defer the case. The case stands deferred to 27.12.2016.			

Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
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HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA referred to MSME for comments. NC decided to await comments of the firm and defer the case. The case stands deferred to 27.12.2016.			

Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA referred to DHI for comments. NC decided to await comments of the firm and defer the case. The case stands deferred to 27.12.2016.			

Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:17/81- ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	
Decision : NC decided to ratify the norms for the above AA as per applicant's letter dated 25.10.2016 as per DHI recommendation (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 27.12.2016
Decision : The application for the above AA has been not been received. NC decided to request RA, Mumbai to forward two set of the application alongwith complete documents for examination of the case. The case stands deferred to 27.12.2016.			

Case No.:1/21/81-ALC2/2015	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:17/81- ALC2/2016 15.11.2016	Rejected
HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	
Decision : NC observed that DHI deficiency letter dated 28.06.2016 followed with reminder dated 08.08.2016 sent to company, however, no reply received from the company. Accordingly, NC decided to reject the case with direction to the party to pay customs duty &			

applicable interest for closure of the case.

RA may take suitable consequential action accordingly.

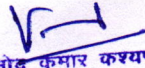
Case No.:33/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00284/AM17/	RLA File :03/94/040/00634/AM16/	Lic.No/Date:0310800212 10.11.2015	Defer Date: 27.12.2016
24 Decision : NC decided to ask company to submit information as per DIPP UO No. 12/93/2016-TSW/24 dated 15/11/2016 as under :			
1. Difference in export products namely, "Copper Wire Bar and Copper Rods" with import item (Copper Wire Rods 8mm) supported by manufacturing operations involved.			
The case stands deferred to 27.12.2016.			

Case No.:72/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00323/AM17/	RLA File :07/24/040/00237/AM16/	Lic.No/Date:0710109092 26.11.2015	Defer Date: 27.12.2016
25 Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date: 27.12.2016
26 Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.:17/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 27.12.2016
27 Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			


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28	Case No.: 18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

29	Case No.: 16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

30	Case No.: 19/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

31	Case No.: 20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

32	Case No.: 29/2/81-ALC2/2016	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	Defer Date: 27.12.2016
	Decision : The application for the above AA has been referred to DHI for comments. NC			

decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

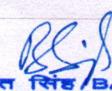
33	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

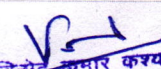
34	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

35	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

36	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

37	Case No.:27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
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Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Udyog Bhawan, New Delhi

HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 27.12.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.: 23/24/81-ALC2/2015	Party Name:APPLE INTERNATIONAL	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date:0310801624 07.01.2016	Defer Date: 27.12.2016
Decision : NC observed that reply of the firm received and examined by DIPP. NC decided to await the comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.: 45/14/81-ALC2/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:17/81- ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00296/AM17/	RLA File :03/95/040/00788/AM16/	Lic.No/Date:0310801944 21.01.2016	
Decision : NC decided to ratify the norms for the above Advance Authorisation on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:			
39	1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.		
	2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % .		
	3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.		
	4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.		
	5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm		
RA may take suitable consequential action accordingly.			

Case No.: 34/24/81-ALC2/2015	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:17/81- ALC2/2016 15.11.2016	Rejected
HQ File :01/81/050/00536/AM16/	RLA File :56/24/040/00050/AM16/	Lic.No/Date:5610004816 22.01.2016	
Decision : NC observed that DIPP deficiency letter dated 28.06.2016 followed with reminder dated 08.08.2016 sent to company, however, no reply received from the company. Accordingly, NC decided to Reject the case with direction to the party to pay customs duty & applicable interest for closure of the case.			

RA may take suitable consequential action accordingly.

41	Case No.:41/14/81-ALC2/2016	Party Name:KIRAN UDYOG,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00292/AM17/	RLA File :09/24/040/00600/AM16/	Lic.No/Date:0910063175 27.01.2016	Defer Date: 27.12.2016
	Decision :NC decided ask information from the firm as per DIPP (Chemical Division) UO No. 7/354/2016-TSW/165 dated 05.10.2016 and defer the case.			
	The case stands deferred to 27.12.2016.			

42	Case No.:4/17/81-ALC2/2016	Party Name:KIRAN UDYOG,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00339/AM17/	RLA File :09/24/040/00599/AM16/	Lic.No/Date:0910063174 27.01.2016	Defer Date: 27.12.2016
	Decision : The application for the above AA has been referred to Chemical Division (DIPP) for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 27.12.2016.			

43	Case No.:15/24/81-ALC2/2015	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00517/AM16/	RLA File :05/24/040/00530/AM16/	Lic.No/Date:0510397430 28.01.2016	Defer Date: 27.12.2016
	Decision :NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided to await their reply and defer the case.\			
	The case stands deferred to 27.12.2016.			

44	Case No.:21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 27.12.2016
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 27.12.2016.			

45	Case No.:9/2/81-ALC2/2016	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	Defer Date: 27.12.2016

Decision : NC observed that complete application for the above not received from the CLA, Delhi. NC decided to remind the CLA, Delhi and defer the case.

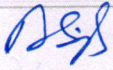
The case stands deferred to 27.12.2016.

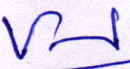
46	Case No.: 27/2/81-ALC2/2016	Party Name: U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date: 0510397529 08.02.2016	Defer Date: 27.12.2016
Decision : NC observed that DIPP deficiency letter dated 2.8.2016 sent to firm followed with reminder dated 02.11.2016. NC decided to await reply of the firm and defer the case. The case stands deferred to 27.12.2016.				

47	Case No.: 53/14/81-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00304/AM17/	RLA File :03/95/040/00739/AM16/	Lic.No/Date: 0310802445 10.02.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

48	Case No.: 28/2/81-ALC2/2016	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date: 0910063235 10.02.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

49	Case No.: 10/2/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date: 1010059409 16.02.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				


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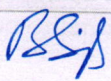
50	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 27.12.2016
	Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

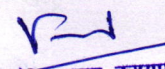
51	Case No.:37/14/81-ALC2/2016	Party Name:KARTIKEYA INDUSTRIES PVT LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00288/AM17/	RLA File :09/24/040/00629/AM16/	Lic.No/Date:0910063284 17.02.2016	Defer Date: 27.12.2016
	Decision : NC decided to seek information as requested by the DIPP representative present in the meeting as under : Information on point 3, 5 & 11 of standard deficiency letter (export product-wise) The case stands deferred to 27.12.2016.			

52	Case No.:12/5/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 27.12.2016
	Decision : NC observed that MSME was requested to relook the comments offered by them and defer the case. The case stands deferred to 27.12.2016.			

53	Case No.:13/17/81-ALC2/2016	Party Name:THERMOPADS PVT. LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status:Case Added
	HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date:
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

54	Case No.:6/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
	HQ File :01/81/050/00006/AM17/	RLA File :13/24/040/00044/AM16/	Lic.No/Date:1310048136 24.02.2016	


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Decision : NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/54 dated 15/11/2016 as under :

1. Net weight of 1370 Kgs., 1650 Kgs., 2620 Kgs., 3912 & 27321 Kgs. may be specified with quantities of export items at Sl. No. 1 to 5 respectively.
2. Quantities of import item at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 860 Kgs., 1032 Kgs., 1892 Kgs. & 3028 Kgs. respectively on net to net basis in export items at Sl. No. 1 to 4 respectively as claimed by the firm.
3. Quantity of import items at Sl. No. 9 viz. Alumimium Ingots may be allowed as 1101 Kgs. on net to net basis in export item at Sl. No. 5 as claimed by the firm.
4. Quantities of import items at Sl. No 2, 4, 6, 8 & 10 viz. XLPE Compound may be allowed as applied for i.e. 510 Kgs., 618 Kgs., 728 Kgs., 884 Kgs. & 2667 Kgs. respectively on net to net basis in export items at Sl. No. 1 to 5 respectively as claimed by the firm.
5. Quantity of import item at Sl. No. 11 viz. Copper Rod may be allowed as applied for i.e. 21771 Kgs. on net to net basis in export item at Sl. No. 5.
6. Quantity of import item at Sl. No 12 viz. PVC Compound may be allowed as applied for i.e. 1782 Kgs. on net to net basis in export item at Sl. No. 5.

RA may suitable consequential action accordingly.

Case No.:7/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00007/AM17/	RLA File :13/24/040/00039/AM16/	Lic.No/Date:1310048137 24.02.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/55 dated 15/11/2016 as under :

1. Words " Aluminium Conductor, PVC Sheathed" may be suffixed with the description of export items at Sl. No. 1 to 4.
2. Net weight of 53.606 MT, 193.521 MT, 113.222 MT & 64.097 MT, may be specified with quantities of export items at Sl. No. 1 to 4 respectively.
3. Quantity of import item at Sl. No 1 may be allowed as 28583 Kgs. as 1.01 Kgs./Kg. content in export item at Sl. No. 1
4. Quantities of import items at Sl. No 2 & 3 may be allowed as 9427 Kgs. & 16385 Kgs. respectively as 1.02 Kgs./Kg. content in export item at Sl. No. 1 as claimed by the firm.
5. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as applied for i.e. 80249.92 Kgs., 26206.59 Kgs. & 45552.64 Kgs. respectively being less than the net content in export item at Sl. No. 2.
6. Quantities of import items at Sl. No. 7 & 9 may be allowed as applied for i.e. 61402.89 Kgs. & 32468.01 Kgs. respectively on net to net basis in export item at Sl. No. 3.
7. Quantity of import item at Sl. No . 8 may be allowed as 19339 Kgs. as 1.02 Kgs./Kg. content in export item at Sl. No. 3 as claimed by the firm.
8. Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as applied for i.e. 38476.5 Kgs. , 10936.73 Kgs. & 14666.11 Kgs. respectively on net to net basis in

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export item at Sl. No. 4.

RA may suitable consequential action accordingly.

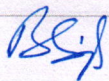
56	Case No.:73/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00324/AM17/	RLA File :07/24/040/00378/AM16/	Lic.No/Date:0710109437 24.02.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

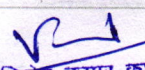
57	Case No.:1/5/81-ALC2/2016	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00034/AM17/	RLA File :04/24/040/00197/AM16/	Lic.No/Date:0410161655 25.02.2016	Defer Date: 27.12.2016
Decision : NC observed that email reply of the firm received and same is being forwarded to DIPP for comments and defer the case.				
The case stands deferred to 27.12.2016.				

58	Case No.:14/5/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00047/AM17/	RLA File :05/23/040/00497/AM16/	Lic.No/Date:0510397714 25.02.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

59	Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

60	Case No.:16/17/81-ALC2/2016	Party Name:VOLTA GREEN STRUCTURES PRIVATE	Meet No/Date:17/81-ALC2/2016	Status: Deferred
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	LIMITED	15.11.2016	
HQ File :01/81/050/00351/AM17/	RLA File :09/24/040/00700/AM16/	Lic.No/Date:0910063341 01.03.2016	Defer Date: 27.12.2016
Decision :NC observed that application for the above AA received and same is being forwarded to DIPP. NC decided to defer the case.			
The case stands deferred to 27.12.2016.			

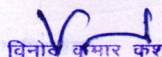
61	Case No.: 31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 27.12.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

62	Case No.: 31/5/81-ALC2/2016	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

63	Case No.: 16/14/81-ALC2/2016	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
	HQ File :01/81/050/00267/AM17/	RLA File :04/24/040/00262/AM16/	Lic.No/Date:0410161697 10.03.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/63 dated 15/11/2016 as under :				
1. Word "of relevant dia and grade" may be suffixed with the description of import item and its quantity may be allowed as 18850 Kgs. as 1.02Kgs./Kg. content in export item.				
RA may suitable consequential action accordingly.				

64	Case No.: 13/5/81-ALC2/2016	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 27.12.2016
Decision :NC observed that DeitY deficiency letter dated 21.09.2016 sent to firm. NC				


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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

decided to await their reply and defer the case.

The case stands deferred to 27.12.2016.

65	Case No.:8/14/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 27.12.2016
Decision :NC observed that only single copy of the application for the above has been received. NC decided to request CLA Delhi to one more set of document alongwith application for consideration of the case.				
The case stands deferred to 27.12.2016.				

66	Case No.:28/5/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00061/AM17/	RLA File :02/24/040/00203/AM16/	Lic.No/Date:0210206549 17.03.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

67	Case No.:30/5/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00063/AM17/	RLA File :05/23/040/00513/AM16/	Lic.No/Date:0510397951 17.03.2016	Defer Date: 15.11.2016
Decision :NC observed that company's reply received and being sent to DIPP. The case deferred to 27.12.2016.				

68	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 27.12.2016
Decision : NC observed that MSME deficiency letter dated 12.07.2016 sent to firm followed with reminder dated 02.11.2016. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 27.12.2016.				

69	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 27.12.2016

Decision : NC observed that MSME deficiency letter dated 12.07.2016 sent to firm followed with reminder dated 02.11.2016. NC decided to await reply of the firm and defer the case.

The case stands deferred to 27.12.2016.

Case No.:44/14/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

Case No.:47/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00298/AM17/	RLA File :56/24/040/00058/AM16/	Lic.No/Date:5610004873 29.03.2016	Defer Date: 27.12.2016
Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to firm seeking certain information. Firm has requested extension of time by six months. NC decided to allow extension of time by one month and defer the case. The case stands deferred to 27.12.2016.			

Case No.:48/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00299/AM17/	RLA File :56/24/040/00059/AM16/	Lic.No/Date:5610004874 29.03.2016	Defer Date: 27.12.2016
Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to firm seeking certain information. Firm has requested extension of time by six months. NC decided to allow extension of time by one month and defer the case. The case stands deferred to 27.12.2016.			

Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 27.12.2016
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

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Udyog Bhawan, New Delhi

Case No.:33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 27.12.2016
74 Decision : NC observed that hard copy of the application alongwith documents not received. NC decided to request RA to send two set of application alongwith documents for consideration and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.:10/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00345/AM17/	RLA File :25/24/040/00002/AM17/	Lic.No/Date:2510004486 12.04.2016	Defer Date: 27.12.2016
75 Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 27.12.2016.			

Case No.:19/14/81-ALC2/2016	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00270/AM17/	RLA File :02/24/040/00211/AM16/	Lic.No/Date:0210206609 13.04.2016	
76 Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP Comments vide UO No. 12/93/2016-TSW/76 dated 15/11/2016 as under :			
1. Words “ E.C. Grade like candy, berry, birch, birch cliff or barley” may be suffixed with the description of import item 2. Quantity of import item may be allowed as applied for i.e. 33264 Kgs. as 1.05 Kgs./kg. content in the export item taking clue from SIONs C-1189 & C-252 .			
RA may suitable consequential action accordingly.			

Case No.:9/14/81-ALC2/2016	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00260/AM17/	RLA File :34/24/040/00213/AM16/	Lic.No/Date:3410042077 18.04.2016	Defer Date: 27.12.2016
77 Decision : NC decided to ask the firm submit the information as per DIPP UO No. 12/93/2016-TSW/77 dated 15.11.2016 as under :			
1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Specific use of import items at Sl. No. 3 (Enamelled) & 4 (Epoxy 2 Transparent) in the export product and basis for their quantity.			

The case stands deferred to 27.12.2016.

78	Case No.: 3/5/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00036/AM17/	RLA File :04/24/040/00008/AM17/	Lic.No/Date:0410161820 19.04.2016	Defer Date: 27.12.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

79	Case No.: 3/8/81-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	Defer Date: 27.12.2016
	Decision : NC observed that hard copy of the application alongwith documents not received. NC decided to request RA to send two set of application alongwith documents for consideration and defer the case. The case stands deferred to 27.12.2016.			

80	Case No.: 71/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00322/AM17/	RLA File :07/24/040/00020/AM17/	Lic.No/Date:0710109725 27.04.2016	Defer Date: 27.12.2016
	Decision : NC observed that the application for the above AA has been sent to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

81	Case No.: 46/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 27.12.2016
	Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to firm seeking certain information. Firm has requested extension of time by six months. NC decided to allow extension of time by one month and defer the case. The case stands deferred to 27.12.2016.			

82	Case No.: 74/14/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
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	HQ File :01/81/050/00325/AM17/	RLA File :05/24/040/00051/AM17/	Lic.No/Date:0510398416 06.05.2016	Defer Date: 27.12.2016
	Decision : NC observed that DHI sent to firm on 02.11.2016. NC decided to await reply of the firm and defer the case.			
	The case stands deferred to 27.12.2016.			
	Case No.: 36/14/81-ALC2/2016	Party Name: JINDAL SAW LIMITED	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
83	HQ File :01/81/050/00287/AM17/	RLA File :05/23/040/00051/AM17/	Lic.No/Date:0510398429 09.05.2016	Defer Date: 27.12.2016
	Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm. NC decided to send reminder to firm and defer the case.			
	The case stands deferred to 27.12.2016.			
	Case No.: 1/11/81-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
84	HQ File :01/81/050/00216/AM17/	RLA File :07/24/040/00387/AM16/	Lic.No/Date:0710109801 10.05.2016	Defer Date: 27.12.2016
	Decision : NC observed that hard copy of the application for the above AA received and same is being sent to DIPP for comments.			
	The case stands deferred to 27.12.2016.			
	Case No.: 38/14/81-ALC2/2016	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
85	HQ File :01/81/050/00289/AM17/	RLA File :05/23/040/00069/AM17/	Lic.No/Date:0510398585 24.05.2016	Defer Date: 27.12.2016
	Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm. NC decided to send reminder to firm and defer the case.			
	The case stands deferred to 27.12.2016.			
	Case No.: 5/14/81-ALC2/2016	Party Name: AMOD STAMPINGS P LTD	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
86	HQ File :01/81/050/00256/AM17/	RLA File :34/24/040/00016/AM17/	Lic.No/Date:3410042222 31.05.2016	Defer Date: 27.12.2016
	Decision : NC decided that case relates to DHI and same may be referred to them for comments and defer the case to 27.12.2016.			
	Case No.: 24/14/81-ALC2/2016	Party Name: GRID INDIA POWER CABLES P.LTD	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
87				

HQ File :01/81/050/00275/AM17/	RLA File :05/23/040/00104/AM17/	Lic.No/Date:0510398727 03.06.2016	Defer Date: 27.12.2016
Decision :NC decided to ask the firm submit the information as per DIPP UO No. 12/93/2016-TSW/87 dated 15.11.2016 as under : 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Requirement of PVC Resin/ Plasticizer and Filler, keeping in view that export items do not contain any PVC Compound and that cables are XLPE insulated. 4. Net weight per KM of each Cable. 5. Material balancing viz. net content of each imported and indigenous input per KM of export product. 6. Wastage claimed on each import items, if any. The case stands deferred to 27.12.2016.			

Case No.: 1/8/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	Defer Date: 27.12.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

Case No.: 39/14/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00290/AM17/	RLA File :05/23/040/00011/AM17/	Lic.No/Date:0510398739 07.06.2016	Defer Date: 27.12.2016
Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm. NC decided to send reminder to firm and defer the case. The case stands deferred to 27.12.2016.			

Case No.: 40/14/81-ALC2/2016	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00291/AM17/	RLA File :17/24/040/00032/AM17/	Lic.No/Date:1710006354 09.06.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

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91	Case No.:7/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00258/AM17/	RLA File :03/94/040/00207/AM17/	Lic.No/Date:0310805759 28.06.2016	Defer Date: 27.12.2016
	Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

92	Case No.:59/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
	HQ File :01/81/050/00310/AM17/	RLA File :03/95/040/00275/AM17/	Lic.No/Date:0310805982 07.07.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/92 dated 15/11/2016 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 9 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 & 7 to 9. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4 & 6. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 9. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3. 6. Quantity of import item at Sl .No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1, 2, 4, 5 & 7 to 9. 7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 4, 5 & 7 to 9. 8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 3 to 5 & 7 to 9. 9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod. 10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 to 6. 11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 4 to 6. RA may suitable consequential action accordingly.			

93	Case No.:65/14/81-ALC2/2016	Party Name:SAINEST TUBES PVT. LTD.,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810138235	Defer Date:

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:01/81/050/00316/AM17/	:08/24/040/00100/AM17/	07.07.2016	27.12.2016
Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm. NC decided to send reminder to firm and defer the case. The case stands deferred to 27.12.2016.			

94	Case No.: 61/14/81-ALC2/2016 HQ File :01/81/050/00312/AM17/	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED RLA File :03/95/040/00883/AM16/	Meet No/Date: 17/81-ALC2/2016 15.11.2016 Lic.No/Date: 0310806067 11.07.2016	Status: Deferred Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

95	Case No.: 17/14/81-ALC2/2016 HQ File :01/81/050/00268/AM17/	Party Name: COSMO FERRITES LTD., RLA File :22/24/040/00020/AM17/	Meet No/Date: 17/81-ALC2/2016 15.11.2016 Lic.No/Date: 2210015521 12.07.2016	Status: Deferred Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

96	Case No.: 15/17/81-ALC2/2016 HQ File :01/81/050/00350/AM17/	Party Name: VEER-O- METALS PVT.LTD RLA File :07/24/040/00078/AM17/	Meet No/Date: 17/81-ALC2/2016 15.11.2016 Lic.No/Date: 0710110103 15.07.2016	Status: Deferred Defer Date: 27.12.2016
Decision : NC observed that hard copy of the application for the above AA has not been received. NC decided to request RA concerned to forward two set of application alongwith complete documents for consideration of the case. The case stands deferred to 27.12.2016.				

97	Case No.: 12/14/81-ALC2/2016 HQ File :01/81/050/00263/AM17/	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED, RLA File :03/94/040/00282/AM17/	Meet No/Date: 17/81-ALC2/2016 15.11.2016 Lic.No/Date: 0310806422 20.07.2016	Status: Deferred Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

98	Case No.:75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

99	Case No.:14/17/81-ALC2/2016	Party Name:TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00349/AM17/	RLA File :52/24/040/00026/AM17/	Lic.No/Date:5210041971 25.07.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been received and same is being forwarded to DIPP for comments. The case stands deferred to 27.12.2016.				

100	Case No.:20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

101	Case No.:3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

102	Case No.:6/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00257/AM17/	RLA File :03/94/040/00330/AM17/	Lic.No/Date:0310806780 02.08.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 27.12.2016.

103	Case No.: 9/17/81-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00344/AM17/	RLA File :07/24/040/00102/AM17/	Lic.No/Date: 0710110196 02.08.2016	Defer Date: 27.12.2016
	Decision :NC observed that application for the AA received, NC decided to forward the same to DIPP and defer the case. The case stands deferred to 27.12.2016.			

104	Case No.: 10/14/81-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date: 3110066278 05.08.2016	Defer Date: 27.12.2016
	Decision : NC observed that DeitY dated 12.09.2016 sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 27.12.2016.			

105	Case No.: 57/14/81-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00308/AM17/	RLA File :03/95/040/00316/AM17/	Lic.No/Date: 0310806887 05.08.2016	Defer Date: 27.12.2016
	Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm. NC decided to send reminder to firm and defer the case. The case stands deferred to 27.12.2016.			

106	Case No.: 49/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date: 5610004970 08.08.2016	Defer Date: 27.12.2016
	Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to company. Company has sought six month extension of time for completion of export-import obligation. NC decided to send reminder to firm and defer the case. The case stands deferred to 27.12.2016.			

107	Case No.: 50/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 17/81-ALC2/2016 15.11.2016	Status: Deferred
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HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date:5610004969 08.08.2016	Defer Date: 27.12.2016
Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to firm seeking certain information. Firm has requested extension of time by six months. NC decided to allow extension of time by one month and defer the case.			
The case stands deferred to 27.12.2016.			

108	Case No.:12/17/81-ALC2/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00347/AM17/	RLA File :03/95/040/00349/AM17/	Lic.No/Date:0310806924 08.08.2016	Defer Date: 27.12.2016
	Decision :NC observed that application for the above AA received and same is being sent to DIPP for comments.			
	The case stands deferred to 27.12.2016.			

	Case No.:4/14/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
109	HQ File :01/81/050/00255/AM17/	RLA File :03/94/040/00397/AM17/	Lic.No/Date:0310806959 09.08.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 27.12.2016.				

	Case No.: 52/14/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
110	HQ File :01/81/050/00303/AM17/	RLA File :03/95/040/00921/AM16/	Lic.No/Date:0310807001 10.08.2016	Defer Date: 27.12.2016
	Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 27.12.2016.			

	Case No.: 56/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
	HQ File :01/81/050/00307/AM17/	RLA File :03/95/040/00393/AM17/	Lic.No/Date:0310807013 10.08.2016	
111	Decision : NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/111 dated 15/11/2016 as under :			
	1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as per enclosed Annexure.			

B.S.S.
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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3, 6 to 12.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 & 11.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound (Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 3, 9, 11 & 12.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1 & 3 to 10.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 3 to 10.
7. Quantity of import item at Sl. No. 6 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 3, 10 & 12.
8. Quantity of import item at Sl. No. 7 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg. content in the export items at Sl. No. 2, 11 & 12.
10. Quantity of import item at Sl. No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 2, 11 & 12.
11. Quantity of import item at Sl. No. 10 i.e. ZHFR Compound may be allowed as 1.05 kgs./kg. content in the export items at Sl. No. 1 & 12.
12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the export items at Sl. No. 4 to 7 & 9.

RA may suitable consequential action accordingly.

112	Case No.:2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 27.12.2016
	Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

113	Case No.:5/17/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00340/AM17/	RLA File :03/95/040/00394/AM17/	Lic.No/Date:0310807066 11.08.2016	Defer Date: 27.12.2016
	Decision : NC observed that application for the above AA received and same is being referred to DIPP for comments. The case stands deferred to 27.12.2016.			

114	Case No.:6/17/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
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HQ File :01/81/050/00341/AM17/	RLA File :03/95/040/00407/AM17/	Lic.No/Date:0310807098 12.08.2016	Defer Date: 27.12.2016
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Decision : NC observed that application for the above AA received and same is being referred to DIPP for comments.

The case stands deferred to 27.12.2016.

Case No.: 15/14/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00266/AM17/	RLA File :03/94/040/00417/AM17/	Lic.No/Date:0310807159 17.08.2016	Defer Date: 27.12.2016

115

Decision : NC observed that application for the above AA referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No.: 62/14/81-ALC2/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00313/AM17/	RLA File :03/95/040/00166/AM17/	Lic.No/Date:0310807290 22.08.2016	Defer Date: 27.12.2016

116

Decision : NC observed that DIPP deficiency letter dated 04.10.2016 sent to firm seeking certain information from the firm. NC decided to send a reminder and defer the case.

The case stands deferred to 27.12.2016.

Case No.: 8/17/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00343/AM17/	RLA File :07/24/040/00127/AM17/	Lic.No/Date:0710110309 23.08.2016	Defer Date: 27.12.2016

117

Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.

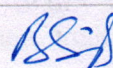
The case stands deferred to 27.12.2016.

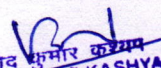
Case No.: 3/14/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
HQ File :01/81/050/00254/AM17/	RLA File :03/94/040/00462/AM17/	Lic.No/Date:0310807414 26.08.2016	Defer Date: 27.12.2016

118

Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.

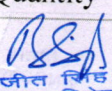
The case stands deferred to 27.12.2016.


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विदेश व्यापार महानिदेशालय
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भारत सरकार / Govt. of India
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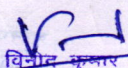

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Case No.:54/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00305/AM17/	RLA File :03/95/040/00220/AM17/	Lic.No/Date:0310807398 26.08.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/119 dated 15/11/2016 as under :			
119	1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 10 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 8 & 10. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 6 & 9. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 6 to 10. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 7. 6. Quantity of import item at Sl. No. 5 i.e. PVC Resin ay be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1 to 3, 5, 6 & 8 to 10. 7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 6 & 8 to 10. 8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 5 & 7 to 10. 9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod. 10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 6. 11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 6. 12. Quantity of import item at Sl. No. 11 i.e. Lead Ingot may be allowed as 1.01 Kgs./kg. content in the export items at Sl. No. 1.		
	RA may suitable consequential action accordingly.		

Case No.:55/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Approved
HQ File :01/81/050/00306/AM17/	RLA File :03/95/040/00429/AM17/	Lic.No/Date:0310807396 26.08.2016	
120	Decision : NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/120 dated 15/11/2016 as under :		
	1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 9 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5 & 7 to 9. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as		


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 वाणिज्य विभाग/Deptt. of Commerce
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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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 Directorate General of Foreign Trade
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- 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 3 & 6.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound (Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3 & 5 to 9.
5. Quantity of import item at Sl. No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1, 3, 4, 6 & 9.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs/Kg content in the export items at Sl. No. 1, 3, 4, 6 & 9.
7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5 & 7.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 5, 6, 7 & 9.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 & 6 to 9.
11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed 1.01 Kgs./Kg. content in the export item at Sl. No. 2 & 6 to 9.

RA may suitable consequential action accordingly.

121	Case No.:7/17/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00342/AM17/	RLA File :03/95/040/00443/AM17/	Lic.No/Date:0310807446 30.08.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA received and being referred to DIPP for comments. The case stands deferred to 27.12.2016.				

122	Case No.:11/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00346/AM17/	RLA File :25/24/040/00014/AM17/	Lic.No/Date:2510004655 30.08.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.				

123	Case No.:66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:17/81-ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 27.12.2016
Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 27.12.2016.

124	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 27.12.2016
	Decision : NC observed that application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

125	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81- ALC2/2016 15.11.2016	Status: Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 27.12.2016
	Decision : NC observed that application for the above AA has been sent to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.			

Offline Agenda Meeting No. 17/81 dated 15. 11.2016

Case No. AR-502	M/S. CROMPTON GREAVES LIMITED
Meeting No. 17/81	HQ File: 01/81/50/00262/AM14/
Dated:- 15.11.2016	RLA File: 03/94/040/01127/AM13
Subject:-	Ratification of Norms in respect of AA No. 0310746162 dated 21.08.2013.
Decision : NC observed that application for the above AA has been sent to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.	

Case No. AR-503	M/S. MC COM INDUSTRIES (INDIA) PVT. LIMITED
Meeting No. 17/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 15.11.2016	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of AA No. 0310756580 dated 01.11.2013.
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.	

Case No. AR-504	M/S. MPP TECHNOLOGIES PVT. LIMITED
Meeting No. 17/81	HQ File: 01/81/50/141/AM09/DES-II

Dated:- 15.11.2016	RLA File: 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of AA No. 0710057471 dated 19.05.2008.
Decision : NC observed that the Application for modification for norms in r/o of above AA has been sent to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.	

Case No. AR-505	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File: 01/81/050/0013/AM15/DES-II
Dated:- 15.11.2016	RLA File: 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of AA No. 0910061536 dated 16.01.2015.
Decision : NC decided to modify the norms for the above AA as per applicant's letter dated 18.10.2016 (copy enclosed) as per DHI recommendation. RA concerned may take suitable consequential action accordingly.	

Case No. AR-506	M/S. SIEMENS LIMITED
Meeting No. 17/81	HQ File: 01/81/050/106/AM15 /DES-II
Dated:- 15.11.2016	RLA File: 03/95/040/01013/AM14
Subject:-	Request for modification of norms in respect of M/s. Siemens Limited for AA No. 0310774805 dated 18.03.2014 i.e. empty weight under advance authorization as per statement.
Decision : NC observed that company has submitted the statement of actual empty weight under advance authorization duly verified by the Chartered Engineer was forwarded to DHI for comments. DHI has opined that a certificate from Central Excise/Custom as a proof of empty weight may be accepted for modification norms for the above AA. The case stands deferred to 27.12.2016	

Case No. AR-507	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 15.11.2016	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of AA No. 0510331816 dated 09.08.2012.
Decision : NC observed that the Application for modification for norms in r/o of above AA has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 27.12.2016.	

Case No. AR-508	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 15.11.2016	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of AA No. 0310729610 dated 26.03.2013.

Decision : NC observed that the Application for modification for norms in r/o of above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No. AR-509	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00080/AM16/
Dated:- 15.11.2016	RLA File: 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107924 dated 25.03.2015.

Decision : NC observed that the Application for modification for norms in r/o of above AA has been sent to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No. AR-510	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00092/AM16/
Dated:- 15.11.2016	RLA File: 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107923 dated 25.03.2015.

Decision : NC observed that the Application for modification for norms in r/o of above AA has been sent to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No. AR-511	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00333/AM16/
Dated:- 15.11.2016	RLA File: 09/24/040/00381/AM16/
Subject:-	Modification of fixed norms in respect of AA No. 0910062658 dated 24.09.2015.

Decision : NC decided to **modify** the norms for the above AA as per applicant's letter dated 25.10.2016 (copy enclosed) as per DHI recommendation.

RA concerned may take suitable consequential action accordingly.

Case No. AR-512	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00252/AM16/
Dated:- 15.11.2016	RLA File: 09/24/040/00111/AM16/
Subject:-	Modification of fixed norms in respect of AA No. 0910062140 dated 05.06.2015.

Decision : NC decided to **modify** the norms for the above AA as per applicant's letter dated 25.10.2016 (copy enclosed) as per DHI recommendation.

RA concerned may take suitable consequential action accordingly.

Case No. AR-513	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
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Meeting No. 17/81	HQ File: 01/81/050/00296/AM10/
Dated:- 15.11.2016	RLA File: 05/23/040/00092/AM10/
Subject:-	Modification of ratified norms in respect of AA No. 0510252108 dated 09.11.2009.
Decision : NC observed that the Application for modification for norms in r/o of above AA has been sent to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-514	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00504/AM15/
Dated:- 15.11.2016	RLA File: 03/94/040/00630/AM15/
Subject:-	Modification of fixed norms in respect of AA No. 0310790115 dated 10.10.2014.

Decision : NC decided to **modify** the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/514-A/R dated 15/11/2016 as under :

1. As exports were made prior to ratification of norms by the Norms Committee and net weight of export items and content of imported inputs have been indicated in Shipping Bills , for the purpose of redemption, description of export items may be restored as per Advance Authorization.
2. Net weight of export products may be corrected as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	7796.2	9	4353.5	17	447.2	25	4622.3
2	750.1	10	2267.1	18	488.9	26	1176.2
3	246.6	11	1880.6	19	1123.9	27	809.7
4	11230.2	12	3810	20	782.1	28	7139.8
5	13193.3	13	5355.7	21	211.3	29	13896.5
6	4506.3	14	15491.4	22	373.9		
7	2482.8	15	3011.1	23	737.9		
8	3400.2	16	78.2	24	1260.5		

RA may suitable consequential action accordingly.

Case No. AR-515	M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.
Meeting No. 17/81	HQ File: 01/81/171/633/AM16/DES.II
Dated:- 15.11.2016	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of AA No. 3710001977 dated 16.08.2012.
Decision : NC observed that DIPP has sought certain information from the firm as vide deficiency letter dated 4.10.2016. NC decided to remind the firm and defer the case.	
The case stands deferred to 27.12.2016.	

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. AR-516	M/S. ALSTOM INDIA LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00261/AM16/ DES.II/
Dated:- 15.11.2016	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: NC observed that DHI has sought certain information from the firm. NC decided to await reply of the firm and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-517	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 17/81	HQ File: 01/81/050/00460/AM12/DES.II /
Dated:- 15.11.2016	RLA File: 03/94/040/00910/AM12/
Subject:	Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012.
Decision: NC decided to modify the norms for the above AA as per DHI comments vide UO No. 3(50)/2012 dated 14.10.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR-518	M/S. ALSTOM INDIA LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00345/AM16/ DES-II/
Dated:- 15.11.2016	RLA File No.: 34/24/040/00162/AM16/
Subject:	Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015.
Decision: NC observed that the Application for modification for norms in r/o of above AA has been sent to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-519	M/S. BILCARE LIMITED
Meeting No. 17/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 15.11.2016	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: NC observed that the Application for modification for norms in r/o of above AA has been sent to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-520	M/S. KALPATARU POWER TRANSMISSION LIMITED
Meeting No. 17/81	HQ File No.: 01/81/162/00011/AM16/DES-II/
Dated:- 15.11.2016	RLA File No.: KASEZ/100%EOU/II/131/04-05/Vol-I/
Subject:	Request for revision of fixed wastage norms.
Decision: NC observed that site visit report was sought form the Regional MSME, Ahmedabad. They sought certain documents from the company. NC decided to await report of the Regional MSME, Ahmedabad and defer the case.	

The case stands deferred to 27.12.2016.

Case No. AR-521	M/S. ANGLO STEEL PVT. LIMITED
Meeting No. 17/81	HQ File :01/81/050/00185/AM16/
Dated:- 15.11.2016	RLA File :03/94/040/00165/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310796525 dated 09.06.2015.

Decision: NC decided to maintain **Status Quo** for the above AA as per advise Representative MSME present in the meeting.

RA may take suitable consequential action accordingly.

Case No. AR-522	M/S. ANGLO STEEL PVT. LIMITED
Meeting No. 17/81	HQ File : 01/81/050/00184/AM16/
Dated:- 15.11.2016	RLA File : 03/94/040/00173/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310796526 dated 09.06.2015.

Decision: NC decided to maintain **Status Quo** for the above AA as per advise Representative MSME present in the meeting.

RA may take suitable consequential action accordingly.

Case No. AR-523	M/S. ANGLO STEEL PVT. LIMITED
Meeting No. 17/81	HQ File : 01/81/050/00186/AM16/
Dated:- 15.11.2016	RLA File : 03/94/040/00182/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310796527 dated 09.06.2015.

Decision: NC decided to maintain **Status Quo** for the above AA as per advise Representative MSME present in the meeting.

RA may take suitable consequential action accordingly.

Case No. AR-524	M/S. GRAVITA INDIA LIMITED
Meeting No. 17/81	HQ File :01/81/050/00382/AM14/
Dated:- 15.11.2016	RLA File :13/24/040/00042/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1310045543 dated 30.12.2013.

Decision: NC observed that the Application for the above AA has been sent to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No. AR-525	M/S. GRAVITA INDIA LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00296/AM16/ DES-II/
Dated:- 15.11.2016	RLA File No.: 13/24/040/00003/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 1310047857 dated 06.05.2015.

Decision: NC observed that the Application for the above AA has been sent to MSME for

comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No. AR-526	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00018/AM11/DES.II/
Dated:- 15.11.2016	RLA File No: 03/95/040/00020/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310571458 dated 27.04.2010.
Decision: NC observed that the application for the above AA has been sent to DIPP for comments. DIPP has requested for old record for examination of the case. NC decided to forward the same to DIPP and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-527	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00039/AM11/DES.II/
Dated:- 15.11.2016	RLA File No: 03/95/040/00102/AM11/
Subject:	Modification of fixed norms in respect of AA No. 0310575282 dated 20.05.2010.
Decision: NC observed that the application for the above AA has been sent to DIPP for comments. DIPP has requested for old record for examination of the case. NC decided to forward the same to DIPP and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-528	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00020/AM11/DES.II/
Dated:- 15.11.2016	RLA File No: 03/95/040/00053/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310571777 dated 28.04.2010.
Decision: NC observed that the application for the above AA has been sent to DIPP for comments. DIPP has requested for old record for examination of the case. NC decided to forward the same to DIPP and defer the case.	
The case stands deferred to 27.12.2016.	

Case No. AR-529	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 15.11.2016	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that the Application for the above AA has been sent to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 27.12.2016.	

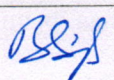
Case No. AR-530	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
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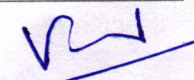
Meeting No. 17/81	HQ File : 01/81/050/00451/AM16/
Dated:- 15.11.2016	RLA File : 07/24/040/00334/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710109260 dated 13.01.2016.
Decision: NC decided to modify the norms for the above AA as per DHI recommendation as under : i. Import Item S.No.1 to 16 as per SION C-274. ii. Import Item S.No.17 @ 2% of the weight of the steel to be welded under SION C-1647. iii. Import Item S.No.18 @ 2% of the FOB value of export as Misc. Item of SION C-1647. iv. Import Item S.No.19 as per General Policy for Packing Material. RA may take subsequent consequential action accordingly.	

Case No. AR-531	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 17/81	HQ File : 01/81/050/00450/AM16/
Dated:- 15.11.2016	RLA File : 07/24/040/00322/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710109189 dated 22.12.2015.
Decision: NC decided to modify the norms for the above AA as per DHI recommendation as under : i. Import Item S.No.1 to 16 as per SION C-274. ii. Import Item S.No.17 @ 2% of the weight of the steel to be welded under SION C-1647. iii. Import Item S.No.18 @ 2% of the FOB value of export as Misc. Item of SION C-1647. iv. Import Item S.No.19 as per General Policy for Packing Material. RA may take subsequent consequential action accordingly.	

Case No. AR-532	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 17/81	HQ File : 01/81/050/00183/AM11/
Dated:- 15.11.2016	RLA File : 07/24/040/00121/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710072965 dated 15.07.2010.
Decision: NC observed that comments offered by DHI needs further examination and details. Accordingly, NC decided to defer the case. The case stands deferred to 27.12.2016.	

Case No. AR-533	M/S. MANDEEP CABLE PRIVATE LIMITED
Meeting No. 17/81	HQ File No. 01/81/050/00421/AM13/DES.II/
Dated:- 15.11.2016	RLA File :05/24/040/00297/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510339368 dated 23.11.2012.
Decision: NC decided to ratify the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/533-A/R dated 15/11/2016 as under : As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting	


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

No. 8/81 dated 12.07.2016:

- (i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
- (ii) Net Weight of export items may be specified as 19122 Kgs.
- (iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
- (iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
- (v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
- (vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

RA may suitable consequential action accordingly.

Case No. AR-534	M/S. MANDEEP CABLE PRIVATE LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00465/AM15/DES.II/
Dated:- 15.11.2016	RLA File No: 05/24/040/00333/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510391808 dated 29.10.2014.

Decision: NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO No. 12/93/2016-TSW/534-A/R dated 15/11/2016 as under :

As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

- (i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
- (ii) Net Weight of export items may be specified as 19122 Kgs.
- (iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
- (iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
- (v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
- (vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

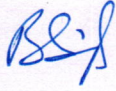
RA may suitable consequential action accordingly.

Case No. AR-535	M/S. TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00279/AM15/DES.II /
Dated:- 15.11.2016	RLA File No: 04/21/040/00423/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410153542 dated 24.12.2013.
Decision: NC observed that the Application for the above AA has been sent to DHI for	

comments. NC decided to await their comments and defer the case.

The case stands deferred to 27.12.2016.

Case No. AR-536	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File :01/81/050/00676/AM15/DES.II /
Dated:- 15.11.2016	RLA File :09/24/040/00620/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910061604 dated 11.02.2015.
Decision: NC decided to modify the norms for the above AA as per applicant's letter dated 25.10.2016(copy enclosed) and DHI recommendation.	
RA may take subsequent consequential action accordingly.	



(Baljit Singh)

Date: 05.12.2016

Place: New Delhi

Deputy Director General Foreign Trade

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



(Vinod Kumar Kashyap)

Foreign Trade Development Officer

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

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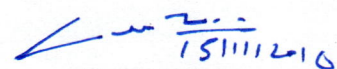
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/11/2016 -Case No. 68/14/81 (M/s STI-Sanoh India Ltd.) (Advance Authorization No. 5610004516 dated 12.01.2015)

Advance Authorisation may be ratified as under:

Word "Relevant" may be prefixed & word "strips" with the suffixed with the description of import item and its quantity may be allowed as applied for i.e. 63 MT as 1.05 Kgs./Kg. content in the export product after taking clue from SION C-1887.

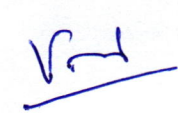
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/15 dated 15/11/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

Ref: TTDI / ADV NC/ Italy.2/2016-17
Dated: 18.10.2016

The Director General of Foreign Trade,
DES - II, Udyog Bhawan,
NEW DELHI - 110 011
I E C: 0913023256

**Toshiba Transmission & Distribution
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District
Telangana, Pin: 502329, India
Phone: +91 40 30712222, Fax: +91 40 30712245
Website: www.toshiba-ttdi.com
CIN: U40108TG2013PTC088501

Dear Sir,

Sub: Request to ratify Norms - Reg

- Ref 1) Advance Licence No.0910062214 dated 18.06.2015.
2) JT.DGFT File No.09/24/040/00110/AM16
3) DGFT, Delhi File No.: 01/81/050/00214/AM.16

Further to our letter dated 15-09-2016, wherein we have submitted actual net consumptions duly certified by Jurisdictional Central Excise Authorities, we now request you to ratify the case as mentioned below:

- A
- Allow Net Quantities as per actual consumptions which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
 - Allow Wastages of Import item No. 1, 3, 4 & 5 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
 - Allow Wastage of Import item No. 2 - @ 1% based on SION C-1.
 - Allow CIF value of Import items No. 6 & 7 - 2% of FOB value as per SION C - 1647 (Miscellaneous Items)
 - Allow Import item SI No. 8 - 16 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

V.G.SANKAR
Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

A: DH has no objection to above

BES
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOOD KUMAR KASHYAP
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

15/11/16

24
15-11-2016

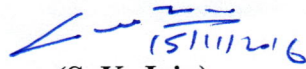
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/11/2016 -Case No. 33/14/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310800212 dated 10.11.2015)**

Firm may be asked to submit the following information:

1. Difference in export products namely, "Copper Wire Bar and Copper Rods" with import item (Copper Wire Rods 8mm) supported by manufacturing operations involved.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/24 dated 15/11/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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15-11-2016

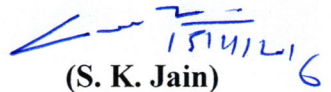
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15 /11/2016- Case No. 45/14/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310801944 dated 21.01.2016)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % .
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view

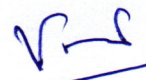

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/39 dated 15/11/2016


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15-11-2016

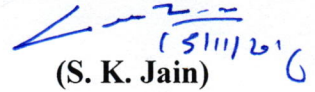
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/11/2016 - Case No. 6/2/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310048136 dated 24.02.2016)

Advance authorization may be ratified as under:

1. Net weight of 1370 Kgs., 1650 Kgs., 2620 Kgs., 3912 & 27321 Kgs. may be specified with quantities of export items at Sl. No. 1 to 5 respectively.
2. Quantities of import item at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 860 Kgs., 1032 Kgs., 1892 Kgs. & 3028 Kgs. respectively on net to net basis in export items at Sl. No. 1 to 4 respectively as claimed by the firm.
3. Quantity of import items at Sl. No. 9 viz. Alumimium Ingots may be allowed as 1101 Kgs. on net to net basis in export item at Sl. No. 5 as claimed by the firm.
4. Quantities of import items at Sl. No 2, 4, 6, 8 & 10 viz. XLPE Compound may be allowed as applied for i.e. 510 Kgs., 618 Kgs., 728 Kgs., 884 Kgs. & 2667 Kgs. respectively on net to net basis in export items at Sl. No. 1 to 5 respectively as claimed by the firm.
5. Quantity of import item at Sl. No. 11 viz. Copper Rod may be allowed as applied for i.e. 21771 Kgs. on net to net basis in export item at Sl. No. 5.
6. Quantity of import item at Sl. No 12 viz. PVC Compound may be allowed as applied for i.e. 1782 Kgs. on net to net basis in export item at Sl. No. 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/54 dated 15/11/2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

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15-11-2016

**NC Meeting dated 15/11/2016 - Case No. 7/2/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310048137 dated 24.02.2016)**

Advance authorization may be ratified as under:

1. Words "Aluminium Conductor, PVC Sheathed" may be suffixed with the description of export items at Sl. No. 1 to 4.
2. Net weight of 53.606 MT, 193.521 MT, 113.222 MT & 64.097 MT, may be specified with quantities of export items at Sl. No. 1 to 4 respectively.
3. Quantity of import item at Sl. No 1 may be allowed as 28583 Kgs. as 1.01 Kgs./Kg. content in export item at Sl. No. 1
4. Quantities of import items at Sl. No 2 & 3 may be allowed as 9427 Kgs. & 16385 Kgs. respectively as 1.02 Kgs./Kg. content in export item at Sl. No. 1 as claimed by the firm.
5. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as applied for i.e. 80249.92 Kgs., 26206.59 Kgs. & 45552.64 Kgs. respectively being less than the net content in export item at Sl. No. 2.
6. Quantities of import items at Sl. No. 7 & 9 may be allowed as applied for i.e. 61402.89 Kgs. & 32468.01 Kgs. respectively on net to net basis in export item at Sl. No. 3.
7. Quantity of import item at Sl. No. 8 may be allowed as 19339 Kgs. as 1.02 Kgs./Kg. content in export item at Sl. No. 3 as claimed by the firm.
8. Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as applied for i.e. 38476.5 Kgs., 10936.73 Kgs. & 14666.11 Kgs. respectively on net to net basis in export item at Sl. No. 4.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/55 dated 15/11/2016

BJS

बलजीत सिंह/BALJIT SINGH
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Deputy Director General of Foreign Trade
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VKS

विनोद कुमार कश्यप
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15-11-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/11/2016 - Case No. 16/14/81 (M/s Codina Metallic private Limited) (Advance Authorization No. 0410161697 dated 10.03.2016)

Advance Authorisation may be ratified as under :

1. Word "of relevant dia and grade" may be suffixed with the description of import item and its quantity may be allowed as 18850 Kgs. as 1.02Kgs./Kg. content in export item.

Norms committee may take a view

15/11/2016

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/63 dated 15/11/2016

BALJIT SINGH
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Udyog Bhawan, New Delhi

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15-11-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15 /11/2016- Case No. 19/14/81 (M/s Eastern Copper Mrg. Co. Pvt. Ltd.) (Advance Authorization No. 0210206609 dated 13.04.2016)

Advance Authorization may be ratified as under on repeat basis:

1. Words “ E.C. Grade like candy, berry, birch cliff or barley” may be suffixed with the description of import item
2. Quantity of import item may be allowed as applied for i.e. 33264 Kgs. as 1.05 Kgs./kg. content in the export item taking clue from SIONs C-1189 & C-252 .

Norms committee may take a view

/ 15/11/2016
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/76 dated 15/11/2016

B.S.

बलजीत सिंह /BALJIT SINGH
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Deputy Director General of Foreign Trade
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V.K.

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77
15-11-2016

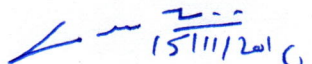
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/11/2016 - Case No. 9/14/81 (M/s Asta India Private Limited)
(Advance Authorization No. 3410042077 dated 18.04.2016)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
2. Specific use of import items at Sl. No. 3 (Enamelled) & 4 (Epoxy 2 Transperent) in the export product and basis for their quantity.

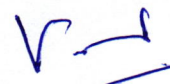
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/77 dated 15/11/2016


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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**Department of Industrial Policy & Promotion
(TSW)**

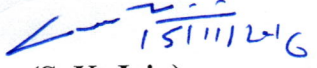
87
15-11-2016

NC Meeting dated 15/11/2016 - Case No. 24/14/81 (M/s Grid India Power Cables Pvt. Limited) (Advance Authorization No. 0510398727 dated 03.06.2016)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Requirement of PVC Resin/ Plasticizer and Filler, keeping in view that export items do not contain any PVC Compound and that cables are XLPE insulated.
4. Net weight per KM of each Cable.
5. Material balancing viz. net content of each imported and indigenous input per KM of export product.
6. Wastage claimed on each import items, if any.

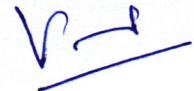
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/87 dated 15/11/2016


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92
15-11-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/11/2016- Case No. 59/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310805982 dated 07.07.2016)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 9 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 & 7 to 9.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4 & 6.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 9.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3.
6. Quantity of import item at Sl .No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1, 2, 4, 5 & 7 to 9.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 4, 5 & 7 to 9.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 3 to 5 & 7 to 9.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 to 6.
11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 4 to 6.

Norms committee may take a view

/S/11/2-16
(S. K. Jain)

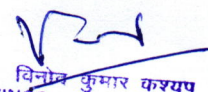
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/92

dated 15/11/2016


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Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00275/AM17

ADVANCE AUTHORISATION NO. 0310805982 DT. 07.07.2016

Sr. No.	Size & type Of Cables	Qty (MTR)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1.01	3 Core X 25 Sq. MM	20000	30.800
1.02	48 Core X 1.5 Sq. MM	2000	3.734
1.03	5 Core X 50 Sq. MM	3000	11.187
1.04	5 Core X 70 Sq. MM	3000	14.862
1.05	5 Core X 50 Sq. MM	3000	11.190
1.06	4 Core X 95 Sq. MM	3000	15.270
1.07	4 Core X 120 Sq. MM	3200	20.864
		37200	107.907
2	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.		
2.01	1 Core X 185 Sq. MM	5000	10.600
2.02	1 Core X 185 Sq. MM	5000	10.600
2.03	1 Core X 500 Sq. MM	2450	13.132
		12450	34.332
3	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
3.01	2 Core X 25 Sq. MM	6000	6.090
3.02	2 Core X 35 Sq. MM	2000	2.756
3.03	2 Core X 25 Sq. MM	6000	6.090
3.04	2 Core X 35 Sq. MM	4000	5.512
3.05	2 Core X 25 Sq. MM	10000	10.150
3.06	3 Core X 25 Sq. MM	20000	27.800
3.07	4 Core X 25 Sq. MM	10000	17.350
3.08	3 Core X 25 Sq. MM	12000	16.680
		70000	92.428
4	Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV.		
4.01	3 Core X 95 Sq. MM (11 KV)	5000	23.450
5	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV.		
5.01	3 Core X 150 Sq. MM (11 KV)	3000	25.290
5.02	3 Core X 120 Sq. MM (11 KV)	2000	14.820
		5000	40.110
6	Aluminium Cond. Covered with Semi Conducting Compound XLPE Insulated Cu Wire Screened with CU Tape MDPE Sheathed Armoured Cables above 1.1 KV.		
6.01	3X1Core X 185 Sq. MM (33 KV) (3 Core X 185 Sq. MM)	2000	11.060
7	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables 1.2 KV.		
7.01	4 Core X 1.5 Sq. MM	4600	1.978
7.02	2 Core X 1.5 Sq. MM	11500	4.025
7.03	20 Core X 1.5 Sq. MM	11500	14.605
		27600	20.608
8	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables upto 500 V.		
8.01	1 Pair X 1 Sq. MM	8000	2.000
9	Copper Cond. XLPE Insulated Individually and Overall Shielded PVC Sheathed Armoured Instrumentation Cables upto 500 V.		

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9.01	3 Pair X 1 Sq. MM	8600	4.386
9.02	14 Pair X 1 Sq. MM	1000	1.440
		9600	5.826

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बलजीत सिंह/BALJIT SINGH
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Vmt

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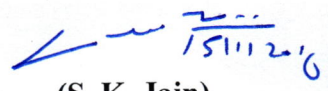
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/11/2016- Case No. 56/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807013 dated 10.08.2016)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3, 6 to 12.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 & 11.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 3, 9, 11 & 12.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1 & 3 to 10.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 3 to 10.
7. Quantity of import item at Sl. No. 6 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 3, 10 & 12.
8. Quantity of import item at Sl. No. 7 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Compound may be allowed as 1.05 kgs./kg. content in the export items at Sl. No. 2, 11 & 12.
10. Quantity of import item at Sl. No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 2, 11 & 12.
11. Quantity of import item at Sl. No. 10 i.e. ZHFR Compound may be allowed as 1.05 kgs./kg. content in the export items at Sl. No. 1 & 12.
12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the export items at Sl. No. 4 to 7 & 9.

Norms committee may take a view


15/11/2016

(S. K. Jain)

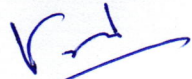
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/111

dated 15/11/2016


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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00393/AM17

ADVANCE AUTHORISATION NO. 0310807013 DT. 10.08.2016

Sr. No.	Size & type Of Cables	Qty (MTR)	Total Cable wt (Metric tons)
1	Copper Conductor PVC Insulated PVC Inner and ZHFR Outer Sheathed Armoured Composite Cables For 600 Volts.		
1.01	1 Triad X 14AWG+7Pair X 18AWG	5000	9.220
2	Aluminium Cond. Covered with Semi Cond. Compound XLPE Insulated CU Tape ZHFR Sheathed Al. Wire Armoured Cables For 11 KV.		
2.01	1 Core X 630 Sq.MM	1000	3.640
3	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV		
3.01	3 Core X 185 Sq.MM	1480	10.801
3.02	3 Core X 95 Sq.MM	6000	23.670
		7480	34.471
4	Chromel Alumel Cond. PVC Insulated Individual and Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Thermocouple Cables For 300 V.		
4.01	12 P X 16 AWG	4000	4.320
4.02	24 P X 16 AWG	1500	3.090
		5500	7.410
5	Chromel Alumel Cond. PVC Insulated Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Thermocouple Cables For 300 V.		
5.01	1 P X 16 AWG	5000	3.760
6	Copper Conductor PVC Insulated Individual and Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Cables For 300 V.		
6.01	2 P X 16 AWG	11000	2.200
6.02	3 T X 16 AWG	15000	4.950
6.03	6 P X 16 AWG	27500	12.375
6.04	6 T X 16 AWG	10000	5.700
6.05	12 P X 16 AWG	28000	22.680
6.06	12 T X 16 AWG	3500	3.710
6.07	24 P X 16 AWG	11500	13.110
6.08	24 T X 16 AWG	2000	4.000
		108500	68.725
7	Copper Conductor PVC Insulated Overall Shielded Glass Mica Tape PVC Sheathed Unarmoured Instrumentation Cables For 300 V.		
7.01	2 P X 16 AWG	11000	1.815
7.02	6 P X 16 AWG	35500	12.425
7.03	12 P X 16 AWG	30000	18.600
7.04	24 P X 16 AWG	20000	22.800
7.05	1 P X 16 AWG	83000	8.051
		179500	63.691
8	Copper Conductor PVC Insulated Unarmoured Cables upto 750 V.		
8.01	1 C X 4 AWG	7000	1.666
8.02	1 C X 6 AWG	4000	0.604
8.03	1 C X 10 AWG	34000	2.176
8.04	1 C X 4 AWG	3000	0.714
		48000	5.160
9	Copper Conductor XLPE Insulated Glass Mica Tape PVC Sheathed Unarmoured Cables 1.2 KV		
9.01	3 Core X 10 AWG	20000	7.400
9.02	3 Core X 12 AWG	42000	12.180
9.03	2 Core X 14 AWG	14000	3.360

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विनोद कुमार कश्यप
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Foreign Trade Development Officer
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9.04	5 Core X 10 AWG	500	0.265
9.05	5 Core X 14 AWG	1700	0.553
9.06	17 Core X 10 AWG	3000	4.320
9.07	17 Core X 14 AWG	31000	24.180
9.08	31 Core X 10 AWG	1800	4.266
9.09	31 Core X 14 AWG	12000	15.000
		126000	71.524
10	Copper Conductor PVC Insulated PVC Sheathed Armoured Composite Cables For 600 Volts.		
10.01	1 Triad X 14AWG+3Pair X 18AWG (4 Pair X 18 AWG)	1000	1.130
11	Aluminium Cond. Covered with Semi Cond. Compound XLPE Insulated CU Wire Screened with CU Tape MDPE Sheathed Unarmoured Cables For 11 KV.		
11.01	3 Core X 95 Sq.MM	6000	17.880
12	Copper Cond. Covered With Semi Cond. Compound XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables For 11 KV.		
12.01	3 Core X 120 Sq.MM	3000	22.290
12.02	3 Core X 185 Sq.MM	3000	29.700
		6000	51.990


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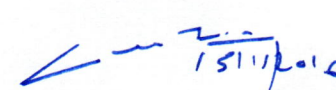
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/11/2016- Case No. 54/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807398 dated 26.08.2016)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 10 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 8 & 10.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 6 & 9.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 6 to 10.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 7.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1 to 3, 5, 6 & 8 to 10.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 6 & 8 to 10.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 5 & 7 to 10.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 6.
11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 6.
12. Quantity of import item at Sl. No. 11 i.e. Lead Ingot may be allowed as 1.01 Kgs./kg. content in the export items at Sl. No. 1.

Norms committee may take a view


15/11/2016

(S. K. Jain)

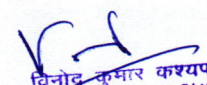
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/119

dated 15/11/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00220/AM17

ADVANCE AUTHORISATION NO. '0310807398 DT. 26.08.2016

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated Lead , PVC Sheathed Armoured Cables 1.2 KV.		
1.01	3 Core X 120 Sq. MM	3500	26.530
2	Copper Cond. XLPE Insulated Cu Tape PVC Sheathed Unarmoured Cables 1.2 KV.		
2.01	12 Core X 2.5 Sq. MM	3500	1.925
3	Copper Cond. PVC Insulated Unarmoured Cables upto 750 V.		
3.01	1 Core X 120 Sq. MM	500	0.570
4	Stranded Round Compacted Copper Conductor		
4.01	120 Sq. MM (18/3.05 mm)	1500	1.539
5	Copper Cond. PVC Insulated PVC Sheathed Armoured Cables 1.2 KV		
5.01	7 Core X 2.5 Sq. MM	750	0.533
5.02	14 Core X 2.5 Sq. MM	490	0.613
5.03	19 Core X 2.5 Sq. MM	500	0.745
5.04	2 Core X 25 Sq. MM	1000	1.620
5.05	4 Core X 120 Sq. MM	250	1.848
5.06	4 Core X 300 Sq. MM	230	3.751
5.07	2 Core X 2.5 Sq. MM	1000	0.385
5.08	2 Core X 6 Sq. MM	1000	0.670
5.09	2 Core X 10 Sq. MM	1000	0.840
5.10	4 Core X 10 Sq. MM	1000	1.150
5.11	4 Core X 4 Sq. MM	500	0.375
5.12	5 Core X 2.5 Sq. MM	1000	0.530
5.13	4 Core X 16 Sq. MM	500	0.820
		9220	13.879
6	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Cu Wire Screened with CU Tape MDPE Inner Sheathed PVC Outer Sheathed AL. Wire Armoured Cables above 1.1 KV.		
6.01	1 Core X 240 Sq. MM (36 KV)	4292	20.301
6.02	1 Core X 240 Sq. MM (12 KV)	3285	15.538
		7577	35.839
7	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
7.01	3 Core X 1.5 Sq. MM	21000	5.670
7.02	4 Core X 2.5 Sq. MM	48000	19.200
7.03	3 Core X 1.5 Sq. MM	30000	8.100
7.04	5 Core X 2.5 Sq. MM	12000	5.100
7.05	7 Core X 2.5 Sq. MM	30000	14.850
		141000	52.920
8	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
8.01	19 Core X 2.5 Sq. MM	4000	5.140
8.02	3 Core X 2.5 Sq. MM	12000	4.020
8.03	5 Core X 2.5 Sq. MM	6000	2.484
8.04	7 Core X 2.5 Sq. MM	21000	10.185
		43000	21.829
9	Aluminium Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.		
9.01	3.5 Core X 50 Sq. MM	1000	1.212
9.02	3.5 Core X 35 Sq. MM	1000	0.960
9.03	3 Core X 50 Sq. MM	3000	3.162

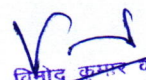
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9.04	3 Core X 70 Sq. MM	9000	12.528
9.05	3 Core X 240 Sq. MM	8000	29.056
9.06	3 Core X 300 Sq. MM	4000	17.084
9.07	3.5 Core X 35 Sq. MM	6000	5.760
9.08	3.5 Core X 70 Sq. MM	2000	3.190
9.09	3.5 Core X 300 Sq. MM	4000	20.280
9.10	4 Core X 10 Sq. MM	3000	2.190
9.11	4 Core X 16 Sq. MM	5000	3.305
9.12	4 Core X 70 Sq. MM	2000	4.686
9.13	4 Core X 95 Sq. MM	2000	5.630
9.14	3 Core X 10 Sq. MM	1000	0.602
		51000	109.645
10	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.		
10.01	2 Core X 2.5 Sq. MM	13000	5.278
10.02	3 Core X 4 Sq. MM	3000	1.500
10.03	5 Core X 2.5 Sq. MM	4000	1.968
10.04	7 Core X 1.5 Sq. MM	3000	1.125
10.05	3 Core X 95 Sq. MM	1000	4.510
10.06	4 Core X 4 Sq. MM	2500	1.440
10.07	5 Core X 2.5 Sq. MM	4000	1.656
10.08	19 Core X 2.5 Sq. MM	5000	5.340
10.09	7 Core X 1.5 Sq. MM	5500	2.063
		41000	24.880
	TOTAL		


बलजीत सिंह/BALJIT SINGH
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 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

120
15-11-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/11/2016- Case No. 55/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807396 dated 26.08.2016)**

Advance Authorisation may be ratified as under:

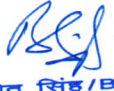
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 9 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5 & 7 to 9.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 3 & 6.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3 & 5 to 9.
5. Quantity of import item at Sl. No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1, 3, 4, 6 & 9.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3, 4, 6 & 9.
7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5 & 7.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 5, 6, 7 & 9.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 & 6 to 9.
11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 2 & 6 to 9.

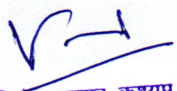
Norms committee may take a view

15/11/2016
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/120 dated 15/11/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00429/AM17

ADVANCE AUTHORISATION NO. 0310807396 DT. 26.08.2016

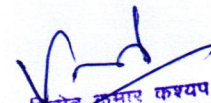
Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1.01	3 Core X 95 Sq.MM	6000	23.760
1.02	3 Core X 95 Sq.MM	3000	11.880
1.03	3 Core X 95 Sq.MM	3000	11.880
1.04	5 Core X 95 Sq.MM	2000	13.580
1.05	5 Core X 95 Sq.MM	2000	13.580
1.06	5 Core X 95 Sq.MM	2000	13.580
1.07	3 Core X 16 Sq.MM	800	0.904
		18800	89.164
2	Aluminium Conductor Covered with Semi. Cond. Compound XLPE Insulated CU. Wire Screened with Cu Tape MDPE Sheathed Unarmoured Cables 11 KV.		
2.01	3 Core X 95 Sq.MM (3X1 Core X 95 SQ MM) Triplex Cable	6000	17.880
2.02	3 Core X 95 Sq.MM (3X1 Core X 95 SQ MM) Triplex Cable	6000	17.880
2.03	3 Core X 300 Sq.MM (3X1 Core X 300 SQ MM) Triplex Cable	4500	23.805
		16500	59.565
3	Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.		
3.01	1 Core X 50 Sq.MM	2000	1.220
3.02	1 Core X 120 Sq.MM	3000	4.110
3.03	1 Core X 240 Sq.MM	3000	8.070
3.04	1 Core X 400 Sq.MM	3000	12.780
3.05	1 Core X 240 Sq.MM	3000	8.070
3.06	1 Core X 400 Sq.MM	3000	12.780
3.07	1 Core X 400 Sq.MM	2000	8.520
3.08	1 Core X 95 Sq.MM	6800	8.024
		25800	63.574
4	Copper Conductor PVC Insulated Unarmoured Cables upto 750 V.		
4.01	1 Core X 4 Sq.MM	140000	6.440
4.02	1 Core X 6 Sq.MM	35000	2.275
4.03	1 Core X 10 Sq.MM	43000	4.730
4.04	1 Core X 16 Sq.MM	53000	8.745
4.05	1 Core X 25 Sq.MM	2000	0.510
4.06	1 Core X 35 Sq.MM	2000	0.690
4.07	1 Core X 1.5 Sq.MM	420000	8.400
4.08	1 Core X 2.5 Sq.MM	350000	11.200
4.09	1 Core X 70 Sq.MM	23900	15.894
		1068900	58.884
5	Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
5.01	5 Core X 6 Sq.MM	20000	15.600
5.02	12 Core X 2.5 Sq.MM	20000	17.200
5.03	4 Core X 4 Sq.MM	36000	17.784
5.04	2 Core X 6 Sq.MM	18000	8.028
5.05	12 Core X 2.5 Sq.MM	20000	17.200
5.06	4 Core X 4 Sq.MM	51000	25.194
5.07	2 Core X 6 Sq.MM	18000	8.028
5.08	5 Core X 6 Sq.MM	20000	15.600
5.09	12 Core X 2.5 Sq.MM	10000	8.600
5.06	5 Core X 50 Sq.MM	2000	7.560
5.07	5 Core X 50 Sq.MM	10000	19.000
5.08	3 Core X 35 Sq.MM	2000	7.560
5.09	5 Core X 50 Sq.MM	227000	167.354
6	Aluminium Conductor Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
6.01	3 Core X 95 Sq.MM	3000	14.070
6.02	3 Core X 185 Sq.MM	4500	29.205
		7500	43.275
7	Copper Conductor Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
7.01	3 Core X 185 Sq.MM	2250	22.275
7.02	3 Core X 95 Sq.MM	3000	19.200
		5250	41.475

VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

8	CU Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu Wire Screened with Cu Tape Poly-Al Laminate Inner and MDPE Outer Sheathed Unarmoured Cables 18/30 (36) KV.		
8.01	1 Core X 240 Sq.MM	850	3.230
9	Copper Conductor Covered with Semi. Cond. Compound XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
9.01	3 Core X 120 Sq.MM	1000	7.410
9.02	3 Core X 120 Sq.MM	2000	14.820
		3000	22.230
	TOTAL	1373600	548.751


 बलजीत सिंह/BALJIT SINGH
 उप महाविदेशीय विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविदेशीय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Govt. of India
 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi


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 वाणिज्य विभाग/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Ref: TTDI / ADV NC/ Italy.1/2016-17
Dated: 18.10.2016

The Director General of Foreign Trade,
DES - II, Udyog Bhawan,
NEW DELHI - 110 011
I E C: 0913023256

**Toshiba Transmission & Distribution
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District
Telangana, Pin: 502329, India
Phone: +91 40 30712222, Fax: +91 40 30712245
Website: www.toshiba-ttdi.com
CIN: U40108TG2013PTC088501

Dear Sir,

Sub: Request to review / Modify norms ratified by NC -- Reg.

Ref 1) **Advance Licence No.0910061536 dated 16.01.2015.**

2) **JT.DGFT File No.09/24/040/00533/AM15**

3) **DGFT, Delhi File No.: 01/81/050/00013/AM.16**

4) **NC Meeting no. 1/81 Dated: 17.04.2015. - Case No: 13/1/81-ALC2/2015**

Further to our letter dated 15-09-2016, wherein we have submitted actual net consumptions duly certified by Jurisdictional Central Excise Authorities, we now request you to ratify the case as mentioned below:

- Allow Net Quantities as per actual consumptions which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
- Allow Wastages of Import item No. 1, 3, 4 & 5 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
- Allow Wastage of Import item No. 2 - @ 1% based on SION C-1.
- Allow CIF value of Import items No. 6 & 7 - 2% of FOB value as per SION C - 1647 (Miscellaneous Items)
- Allow Import item SI No. 8 - 16 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

V.G.SANKAR

Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

A - SAC has no objection to above

DES II

MINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

BALJIT SINGH/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

TOSHIBA

Leading Innovation >>>

01/81/71/183/AMC7

AR-511

15-11-2016

Ref: TTDI / ADV NC/Chile/2016-17
Dated: 25.10.2016

The Director General of Foreign Trade,
DES - II, Udyog Bhawan,
NEW DELHI - 110 011
IEC: 0913023256

**Toshiba Transmission & Distribution
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District
Telangana, Pin: 502329, India
Phone: +91 40 30712222, Fax: +91 40 30712245
Website: www.toshiba-ttdi.com
CIN: U40108TG2013PTC088501

Dear Sir,

Sub: Request to review / modify Norms - Reg

Ref: 1) Advance Licence No.0910062658 dated 24.09.2015.
2) JT.DGFT File No.09/24/040/00381/AM16
3) Your File No.: 01/81/050/00333/AM.16

The referred Advance Authorization was ratified in NC Meeting No. 20/81-ALC2/2015 dated 12-01-2016 as per SION C - 324 & C -325 which is not suitable to us. We have requested vide our letter dated 13-02-2016 to review and modify norms as applied for. We now request you to ratify the referred case as mentioned below:

- Allow Net Quantities based on actual consumptions as certified by Jurisdictional Central Excise Authorities.
- Allow wastage of Import item No. 1 @ 7% based on SION C - 323.
- Allow Wastage of Import item No. 2 & 3 - @ 1% based on SION C-1.
- Allow Wastages of Import item No. 4, 5 & 6 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
- Allow Import item SI No. 7 -19 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

G.SANKAR

Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

A - SHI has no objection to above pl

Rep

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

15/11/16

01/81/171/187/AM07

AR-512
15-11-2016

Ref: TTDI / ADV NC/Peru/2016-17
Dated: 25.10.2016

The Director General of Foreign Trade,
DES - II, Udyog Bhawan,
NEW DELHI - 110 011
IEC: 0913023256

**Toshiba Transmission & Distribution
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District
Telangana, Pin: 502329, India
Phone: +91 40 30712222, Fax: +91 40 30712245
Website: www.toshiba-ttdi.com
CIN: U40108TG2013PTC088501

Dear Sir,

FTDO, DES-II

Sub: Request to review / modify Norms - Reg

Ref: 1) Advance Licence No.0910062140 dated 05.06.2015.

2) JT.DGFT File No.09/24/040/00111/AM16

3) Your File No.: 01/81/050/00252/AM.16

Further to our letter dated 13-02-2016, wherein we have submitted all required documents and requested to review / modify norms. We now request you to ratify the referred case as mentioned below:

- Allow Net Quantities based on actual consumptions as certified by Jurisdictional Central Excise Authorities.
- Allow Wastages of Import item No. 1, 3, 4 & 5 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
- Allow Wastage of Import item No. 2 - @ 1% based on SION C-1.
- Allow Import item SI No. 6 & 7 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

V.G.SANKAR

Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

-66-

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-514

15-11-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/11/2016 - Case No. A/R-514 (M/s Associated Cables Pvt. Limited.) (Advance Authorization No. 0310790115 dated 10.10.2014)

Norms may be modified as under:

1. As exports were made prior to ratification of norms by the Norms Committee and net weight of export items and content of imported inputs have been indicated in Shipping Bills, for the purpose of redemption, description of export items may be restored as per Advance Authorization.
2. Net weight of export products may be corrected as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	7796.2	9	4353.5	17	447.2	25	4622.3
2	750.1	10	2267.1	18	488.9	26	1176.2
3	246.6	11	1880.6	19	1123.9	27	809.7
4	11230.2	12	3810	20	782.1	28	7139.8
5	13193.3	13	5355.7	21	211.3	29	13896.5
6	4506.3	14	15491.4	22	373.9		
7	2482.8	15	3011.1	23	737.9		
8	3400.2	16	78.2	24	1260.5		

Norms committee may take a view

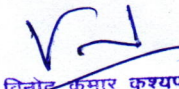
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/514-A/R dated 15/11/2016

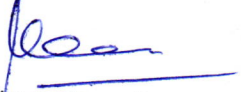

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

Sub: Ratification of AA No.310677472 dated 18.1.2012 M/s Alstom Ltd.
Ref: 01/81/50/460/AM-12/DES.II/33 dated 5/7/2016

The quantity of Input/S.No1 CRNGO Coil was inadvertently mentioned as 26.3 MT in place of 263 MT at 27/N.

2. The same may be corrected to read as 263 MT
3. This issue with the approval of JS.



(K.K. Tiwari)

Industrial Advisor

14.10.2016

Dy.DGFT, DES.II

F.No.3(50)/2012 dated 14/10/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनीद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-533
15-11-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/11/2016 - Case No. A/R-533 (M/s Mandeep Cable Pvt. Limited)
(Advance Authorization No. 0510339368 dated 23.11.2012)

As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

- (i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
- (ii) Net Weight of export items may be specified as 19122 Kgs.
- (iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
- (iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
- (v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
- (vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/533-A/R dated 15/11/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-534
15-11-2016

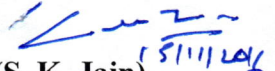
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/11/2016 - Case No. A/R-534 (M/s Mandeep Cable Pvt. Limited)
(Advance Authorization No. 0510391808 dated 29.10.2014)

As requested by the firm, Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0510388013 dated 02.06.2014 ratified in NC meeting No. 8/81 dated 12.07.2016:

- (i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
- (ii) Net Weight of export items may be specified as 19122 Kgs.
- (iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
- (iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
- (v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
- (vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

Norms committee may take a view

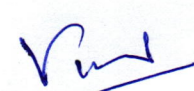

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/93/2016-TSW/534-A/R dated 15/11/2016


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

01/81/171/00177/AM.17

AR-536

15-11-2016

Ref: TTDI / ADV NC/ Finland-1/2016-17

Dated: 18.10.2016

The Director General of Foreign Trade,
DES - II, Udyog Bhawan,
NEW DELHI - 110 011
I E C: 0913023256

Toshiba Transmission & Distribution Systems (India) Pvt. Ltd.

Rudraram, Patancheru Mandal, Medak District
Telangana, Pin: 502329, India
Phone: +91 40 30712222, Fax: +91 40 30712245
Website: www.toshiba-ttdi.com
CIN: U40108TG2013PTC088501

Dear Sir,

Sub: Request to ratify Norms – Reg.

Ref: 1) Advance Licence No.0910061604 dated 11.02.2015.

2) JT.DGFT File No.09/24/040/00620/AM15

3) Your File No.: 01/81/050/00676/AM.15

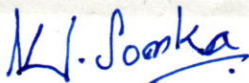
Further to our letter dated 15-09-2016, wherein we have submitted actual net consumptions duly certified by Jurisdictional Central Excise Authorities, we now request you to ratify the case as mentioned below:

- A
- Allow Net Quantities as per actual consumptions which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
 - Allow Wastages of Import item No. 1, 3, 4 & 5 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
 - Allow Wastage of Import item No. 2 - @ 1% based on SION C-1.
 - Allow Import item SI No. 6 – 9 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited



V.G.SANKAR

Sr. MANAGER-PROCUREMENT

C.C.: 1) Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

A: we have no objection to above pl.



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